

Learned Addl. P.P. on the other hand vehemently opposes the prayer for modification and submitted that the petitioner enjoyed the breather from his arrest in connection with this case, in the shape of anticipatory bail by misleading the court and by making a false undertaking as he wants to go back from his undertaking, it speaks volumes about his intention and conduct. Hence, it is submitted that the prayer of the petitioner for modifying the order dated 26.02.2019, passed in A.B.A. No. 8396 of 2018 ought not be allowed.

Considering the fact that the petitioner is not ready and willing to abide by the commitments made before this Court upon a compromise, only upon which, he was given the privilege of anticipatory bail, this Court does not find any justifiable reason for interfering with the order dated 26.02.2019, passed in A.B.A. No. 8396 of 2018. Accordingly, this criminal miscellaneous petition being without any merit is dismissed.

The learned trial court is directed to take all coercive steps against the petitioner for his apprehension for facing the trial.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/